

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3140
ANSWERED ON:19.08.2011
PROCESS OF CHILDREN ADOPTION
Singh Shri Vijay Bahadur

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the corruption and apathy has adversely affected the adoption process in the country and has reduced it to a commercial transaction;
- (b) if so, the details thereof and the corrective steps taken in this regard;
- (c) whether the Central Adoption Resource Authority (CARA) has failed to regulate placement agencies, avoid delays and duplication of adoption process; and
- (d) if so, the steps taken by Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) & (b): No, Madam. However, there may be cases of direct adoption which do take place without the involvement of Government recognized adoption agencies. In such cases the biological parent and the adoptive parent directly deal with each other and obtain the orders of the Court. These cases do not come to the notice of the Government. Nevertheless, to sensitize the civil society on following correct procedures for adoption, Government is creating awareness through print media, workshops and seminars.

(c) & (d): CARA has put in place a monitoring system whereby all adoption agencies recognized by CARA submit monthly reports on children available for adoption and details of completed adoptions. Such agencies are also subject to inspections to ensure that quality child care is being provided and that laid down procedures are followed in the adoption process. Government has recently launched Child Adoption Resource Information and Guidance System (CARINGS), a web based management and monitoring system. Presently all CARA recognized adoption agencies are registered in the system which provides for regular on-line monitoring of the adoptions processed by such agencies and also provides details of children available and parents waiting to adopt in such agencies.

Delays in the adoption process at certain stages like declaration by Child Welfare Committee (CWC) and completion of legal process are beyond the control of CARA. To address this gap Government is conducting regular capacity building programmes for members of the CWCs to give them necessary orientation.

Guidelines Governing Adoption of Children, 2011 lay down the procedure to be followed for adoption of children. These guidelines are aimed at providing adequate safeguards to the child placed in adoption. There is no duplication in this process.